

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW.

O.A. 82/2008

20th
This, the 20th day of March 2008.

Hon'ble Mr. M. Kanthaiah, Member (J)
Hon'ble Mr. Shailendra Pandey, Member (A)

Arvind Kumar Shukla, aged about 44 years
S/o Sri Shiv Narain Shukla r/o 156, Adarsh Nagar
Unnao.

Applicant.

By Advocate: Anoop Srivastava.

Versus

1. Union of India through
The Director Postal Services
P.M.G. Office Kanpur.
2. The Superintendent of Post Officer
Kanpur (Head Quarter), Division Kanpur.
3. The Superintendent of Post Offices Unnao.

Respondents.

By Advocate: Sri G. K. Singh.

Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member (J)

Heard both sides.

2. The applicant has filed the original application to quash the impugned recovery order dated 22.11.2007 issued by Respondent No. 2 covered under Annexure A-1 ordering recovery of Rs. 100000/- in monthly installment of Rs. 2000/- per month commencing from December, 2007. It is the case of the applicant that against the said recovery order covered under Annexure A-1, he made appeal before Respondent No. 1 and the same is pending. At this stage, the learned counsel for the applicant submits that if his pending appeal is disposed of, the purpose of O.A. would be served.

3. The learned counsel for the respondents submits that the applicant filed his appeal after expiry of 45 days and as such, the same is barred by limitation and on that ground he opposed the claim of the applicant. Admittedly, the appeal is still pending with the 1st respondent and no orders have been passed by the first respondents.

4. In view of the above circumstances, O.A. is disposed of with a direction to the Respondent No. 1 to dispose of the pending appeal of the applicant covered under Annexure-2 as per rules with a reasoned order within a period of one 15 days from the date of receipt of copy of this order and till then, recovery is stayed. No costs.

~~(Shailendra Pandey)~~
Member (A)


(M. Kanthaiah)
Member (J)

20.3.08

v.